

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 234 of 2017

IN THE MATTER OF:

Sharda Motor Industries Limited & Ors. ... Appellants

Versus

Rohit Relan & Ors. ... Respondents

Present: For Appellant : Ms. Smarika Singh with Ms. Shreya Sircar, Advocates

For Respondent : Shri Anuj Shah with Ms. Nripi Jolly, Advocates

ORDER

25.07.2017 Learned counsel for the appellants produced a letter bearing Reference No. 5260 dated 24th July, 2017 written by Shri Ajay Roy, Advocate on behalf of Shardul Amarchand Mangaldas & Co., the Legal Firm whereby it is informed that instructions have been received from the appellants to withdraw the appeal. A prayer has been made by the learned counsel for the appellants to permit the appellants to withdraw the appeal to which, there is no objection raised on behalf of the respondents. The appeal is accordingly dismissed as withdrawn but without any liberty to challenge the same very impugned order before this Appellate Tribunal.

(Justice S.J. Mukhopadhaya)
Chairperson

(Balvinder Singh)
Member(Technical)